The Office of District Magistrate, Rampur

Ref: 1362/N-13/840/2024/ जनरल

Date 16.11.2024

Through E-Filling (E-mail : judicial-ngt@gov.in)

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub: Regarding joint Compliance Report in compliance of Hon'ble NGT order dated 03-09-2024 in the matter of Ali Ahmed Vs State of U.P. & Ors in Original Application no. 840/2024.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal dated 03-09-2024 on the above mentioned matter, joint inspection report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Yours Sincerely,

16/11/2024

(Jogendra Singh)
District Magistrate

Copy To: Member Secretary, U.P. Pollution Control Board, Lucknow for information.

District Magistrate

DM

कार्यालय उप जिलाधिकारी बिलासपुर जनपद रामपुर।

पत्रांक 56 /एस0टी0 दिनांकः 27 अक्टूबर, 2024

जिलाधिकारी,
रामपुर।

———

महोदय,

कृपया अपने कार्यालय के पत्रांक 932/एन–13/840/24/जनरल दिनांक 09.09.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या 840/2024 अली अहमद बनाम मैसर्स सुपर स्टार राइस मिल, ग्राम लाला नगला तहसील बिलासपुर जनपद रामपुर में पारित आदेश दिनांक 03.09.2024 में वर्णित निर्देशों का अनुपालन सुनिश्चित कराते हुए आख्या उपलब्ध कराये जाने हेतु निर्देषित किया गया है। प्रकरण की जांच सहायक पर्यावरण अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड मुरादाबाद के साथ की गयी।

अतः संयुक्त जांच आख्या मूल रूप में संलग्न कर महोदय की सेवा में सादर अवलोकनार्थ प्रेषित है।

संलग्नकः–उपरोक्तानुसार।

(हिमांशु उपाध्याय)
उप जिलाधिकारी,
बिलासपुर।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 840/2024 अली अहमद बनाम स्टेट आफ यू0पी0 एण्ड अन्य में पारित आदेश दिनांक 03.09.2024 के क्रम में मैसर्स सुपर स्टार राइस मिल, ग्राम लाला नंगला, केमरी, तहसील बिलासपुर, जनपद रामपुर की संयुक्त निरीक्षण दिनांक 20.09.2024 की आख्या–

- **पृष्ठभूमि –**

श्री अली अहमद, नि0 जनपद रामपुर द्वारा मैसर्स सुपर स्टार राइस मिल के आवासीय क्षेत्र में संचालन से हो रहे प्रदूषण के संबंध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष शिकायती पत्र प्रस्तुत किया गया।

उक्त शिकायती पत्र को संज्ञान लेकर माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0– 840/2024 (Ali Ahmed Vs State of U.P. & Ors) में दिनांक 03.09.2024 को आदेश पारित किये गये है, जिसके सुसंगत अंश निम्नवत् है –

".....2.Complainant alleges that in Village Lalangala, there is a rice mill namely Super Star Rice Mill which is near the habitation and primary school. The said rice mill is located in thickly populated residential area of Village Lalangala, Tehsil Bilarpur, District Rampur emitting dust, rice husk etc. to cause air pollution and thereby effecting health of local people adversely.

3. In our view, compliant made in this original Application, at the first instance, can be looked into by District authorities and statutory regulators and if they find any violation of environmental laws on the part of above Proponent, may take appropriate preventive, punitive and remedial action in accordance with law.

4. In view of above, we constitute a joint Committee comprising District Magistrate, Rampur and Uttar Pradesh PCB who shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate remedial, preventive and punitive action in accordance with law after giving due opportunity of hearing to all stakeholders, within a period of two months.

5. District Magistrate, Rampur shall be the nodal agency for coordination and compliance.

6. The Committee shall submit a compliance report within next 15 days after expiry of two months period, with the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any further order is required, Register General may place the matter before Tribunal for further orders....."

- **कार्यवाही का विवरण –**

1. उक्त आदेशों के अनुक्रम में प्रकरण पर संदर्भित इकाई के संयुक्त निरीक्षण करते हुए आख्या प्रस्तुत किये जाने हेतु जिलाधिकारी, रामपुर द्वारा पत्रांक एच 932/एन–13/840/24/जनरल दिनांक

09.09.2024 के माध्यम से उपजिलाधिकारी, तहसील बिलासपुर, रामपुर, क्षेत्राधिकारी (पुलिस), तहसील बिलासपुर, रामपुर तथा क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को नामित किया गया छायाप्रति **संलग्नक –01** के रूप में संलग्न है।

2. संदर्भित शिकायती स्थल मैसर्स सुपर राइस मिल, ग्राम लाला नंगला, केमरी, तहसील बिलासपुर, जनपद रामपुर का उपजिलाधिकारी, तहसील बिलासपुर, रामपुर, क्षेत्राधिकारी (पुलिस), तहसील बिलासपुर, रामपुर एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा संयुक्त रूप से निरीक्षण दिनांक 20.09.2024 को मैसर्स सुपर स्टार राइस मिल के पार्टनर श्री नबी हसन पुत्र श्री सुलेमान (मो0 नं0–9412667564) की उपस्थिति में किया गया। शिकायतकर्ता श्री अली अहमद से दूरभाष सं0 9457295586 पर हुई वार्ता के अनुक्रम में उनके द्वारा उपस्थित होने में असमर्थता व्यक्त की गयी।

3. निरीक्षण के समय पाया गया कि ग्राम लाला नंगला, केमरी, तहसील बिलासपुर, जनपद रामपुर पर मैसर्स सुपर स्टार राइस मिल का संचालन श्री नबी हसन व अन्य पार्टनर द्वारा (इकाई का जी0एस0टी0 पंजीकरण संख्या – 09ABBFS5746H1ZW) द्वारा किया जाता है। उक्त इकाई अक्षांश 28.816437, देशान्तर 79.217243 पर वर्ष 2005 से स्थापित है। इकाई का जी0एस0टी0 पंजीयन प्रमाण पत्र **संलग्नक–02** पर संलग्न है।

4. निरीक्षण के समय इकाई उत्पादनरत नहीं पायी गयी तथा किसी भी प्रकार का कच्चा व पक्का माल भण्डारित नहीं पाया गया। इकाई से जनित राइस हस्क के भण्डारण हेतु कवर्ड शेड स्थापित पाया गया। भूसी का भण्डारण कर विक्रय कर दिया जाता है तथा अन्य किसी भी प्रकार का प्रदूषण का स्रोत नही है। **फोटोग्राफ संलग्न है।**

5. उक्त इकाई के पूरब दिशा में ग्राम लाला नंगला दूरी लगभग 200 मी0, पश्चिम दिशा में उच्च प्राथमिक विद्यालय दूरी लगभग 200 मी0, उत्तर–पश्चिम दिशा में मैसर्स चांद राइस मिल दूरी लगभग 120 मी0, दक्षिण दिशा में कृषि भूमि स्थित है।

6. उक्त इकाई को राज्य प्रदूषण नियंत्रण बोर्ड के ऑनलाइन संदर्भ सं0 91228/UPPCB/Moradabad (UPPCBRO)/CTO/air/RAMPUR/2020 दिनांक 21.02.2020 के माध्यम से संचालनार्थ सहमति (जल एवं वायु) निर्गत की गयी है, जिसकी वैधता अवधि दिनांक 31.03.2024 तक थी। छायाप्रति **संलग्नक – 03** पर संलग्न है।

7. उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद के पत्रांक 762/एस–68/रामपुर दिनांक 25.07.2024 के माध्मय से उक्त इकाई को संचालनार्थ सहमति (जल एवं वायु) का नवीनीकरण कराये जाने हेतु नोटिस प्रेषित किया गया। छायाप्रति **संलग्नक – 04** पर संलग्न है।

8. उक्त नोटिस के क्रम में इकाई प्रतिनिधि द्वारा प्रत्यावेदन दिनांक 25.10.2024 प्रस्तुत किया गया है, जिसके माध्यम से अवगत कराया गया है कि दिनांक 01.03.2024 तक इकाई संचालित थी, जिसके बाद इकाई का संचालन बन्द कर दिया गया है तथा अवगत कराया गया कि वित्तीय स्थिति खराब होने के कारण सहमति नवीनीकरण नही कराया जा सका एवं इकाई का संचालन नही किया गया तथा संचालनार्थ सहमति का नवीनीकरण कराये जाने के उपरान्त ही इकाई का संचालन किया जायेगा। छायाप्रति **संलग्नक–05** पर संलग्न है।

9. उक्त नोटिस के क्रम में इकाई द्वारा जल/वायु सहमति नवीनीकरण हेतु आनलाइन आवेदन दिनांक 17.10.2024 को प्रस्तुत किया गया है, जो कार्यालय में विचाराधीन है। छायाप्रति **संलग्नक – 06** पर संलग्न है।

10. शिकायतकर्ता श्री अली अहमद से दूरभाष पर वार्ता के क्रम में उनके द्वारा अवगत कराया गया कि आपस में वित्तीय लेन–देन के कारण उनके द्वारा शिकायत की गयी है। कार्यालय उपजिलाधिकारी, बिलासपुर, रामपुर में शिकायतकर्ता द्वारा उपस्थित होकर बयान प्रस्तुत किये गये है, जिसके माध्यम से शिकायतकर्ता द्वारा अवगत कराया गया कि मिल के पार्टनरों से वित्तीय लेन–देन का प्रकरण होना अवगत कराया गया। शिकायतकर्ता को वित्तीय लेन–देन के अलावा अन्य कोई शिकायत नही है। बयान हेतु हस्ताक्षरित पत्र की छायाप्रति संलग्न है। छायाप्रति **संलग्नक – 07** पर संलग्न है।

निष्कर्ष – उपरोक्त इकाई केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइडलाइन दिनांक 07.03.2016 के अनुसार ग्रीन श्रेणी में आच्छादित है एवं जनित भूसी के भण्डारण हेतु कर्वड शेड स्थापित है। अन्य किसी भी प्रकार का प्रदूषण का स्रोत नही है। आसपास स्थित आबादी पर इकाई के संचालन से कोई प्रतिकूल प्रभाव पड़ने की सम्भावना नही है। शिकायतकर्ता द्वारा वित्तीय लेन–देन के संदर्भ में शिकायत की गयी है।

उपरोक्तानुसार इकाई के विरुद्ध की गई शिकायत निराधार प्रतीत होती है।

(जे0एन0 तिवारी)
सहायक पर्यावरण अभियन्ता,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
मुरादाबाद

(हिमांशु उपाध्याय)
उपजिलाधिकारी,
तहसील बिलासपुर,
जनपद रामपुर
20.09.2024

संलग्नक-01

7

कार्यालय जिलाधिकारी, रामपुर

पत्रांक : 932/N-13/840/24/जनरल दिनांक : 09-09-2024

कार्यालय आदेश

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या 840/2024 अली अहमद बनाम मैसर्स सुपर स्टार राइस मिल, ग्राम लाला नंगला, तहसील बिलासपुर, जनपद रामपुर में पारित आदेश दिनांक 03.09.2024 (छायाप्रति संलग्न) के अनुपालन के सुसंगत अंश निम्नवत् है –

"……

2. Complainant alleges that in Village Lalangala, there is a rice mill namely Super Star Rice Mill which is near the habitation and primary school. The said rice mill is located in thickly populated residential area of Village Lalangala, Tehsil Bilarpur, District Rampur emitting dust, rice husk etc. to cause air pollution and thereby effecting health of local people adversely.

3. In our view, compliant made in this original Application, at the first instance, can be looked into by District authorities and statutory regulators and if they find any violation of environmental laws on the part of above Proponent, may take appropriate preventive, punitive and remedial action in accordance with law.

4. In view of above, we constitute a joint Committee comprising District Magistrate, Rampur and Uttar Pradesh PCB who shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate remedial, preventive and punitive action in accordance with law after giving due opportunity of hearing to all stakeholders, within a period of two months.

5. District Magistrate, Rampur shall be the nodal agency for coordination and compliance.

6. The Committee shall submit a compliance report within next 15 days after expiry of two months period, with the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any further order is required, Register General may place the matter before Tribunal for further orders. ……"

तत्क्रम में मा0 अधिकरण द्वारा दिये गये निर्देशो का अनुपालन सुनिश्चित किये जाने हेतु निम्नानुसार टीम गठित की जाती है–

1. उपजिलाधिकारी, तहसील बिलासपुर, जनपद रामपुर।
2. क्षेत्राधिकारी (पुलिस), तहसील बिलासपुर, जनपद रामपुर।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।

उक्त गठित समिति को निर्देशित किया जाता है कि मा0 अधिकरण द्वारा पारित आदेश दिनांक 03.09.2024 में वर्णित निर्देशो का अनुपालन सुनिश्चित कराते हुए कृत कार्यवाही की आख्या अधोहस्ताक्षरी को प्रेषित किया जाना सुनिश्चित करें, जिससे कि ससमय अनुपालन आख्या मा0 अधिकरण के समक्ष प्रस्तुत की जा सके।

संलग्नः यथोपरि।

(जोगिन्दर सिंह)
जिलाधिकारी

प्रतिलिपिः– निम्नलिखित को अनुपालनार्थ प्रेषित–

1. उपजिलाधिकारी, तहसील बिलासपुर, जनपद रामपुर।
2. क्षेत्राधिकारी (पुलिस), तहसील बिलासपुर, जनपद रामपुर।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।

जिलाधिकारी

DM

Ro UPPCB

संलग्नक-02

(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :09ABBFS5746HIZW

1.	Legal Name	SUPER STAR RICE MILL			
2.	Trade Name, if any	M/S SUPER STAR RICE MILL			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	Panchayat Headquarter, 0000, MD 33W, Lala Nagla, Rampur, Uttar Pradesh, 244921			
6.	Date of Liability	01/07/2017			
7.	Date of Validity	From	01/07/2017	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Centre Goods and Services Tax Act, 2017			

Signature

Signature Not Verified

Digitally signed by GS GOODS AND SERVICE TAX NETWORK 07
Date: 2023.04.25 16:46:22 IST

Name	Krishan Pal Singh
Designation	Superintendent
Jurisdictional Office	Rampur Sector-1
Date of issue of Certificate	25/04/2023

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 25/04/2023 by the jurisdictional authority.

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure A

Goods and Services Tax Identification Number: 09ABBFS5746H1ZW

Details of Additional Place of Business(s)

Legal Name	SUPER STAR RICE MILL
Trade Name, if any	M/S SUPER STAR RICE MILL
Additional trade names, if any	

Total Number of Additional Places of Business(s) in the State 0

Goods and Services Tax

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Annexure B

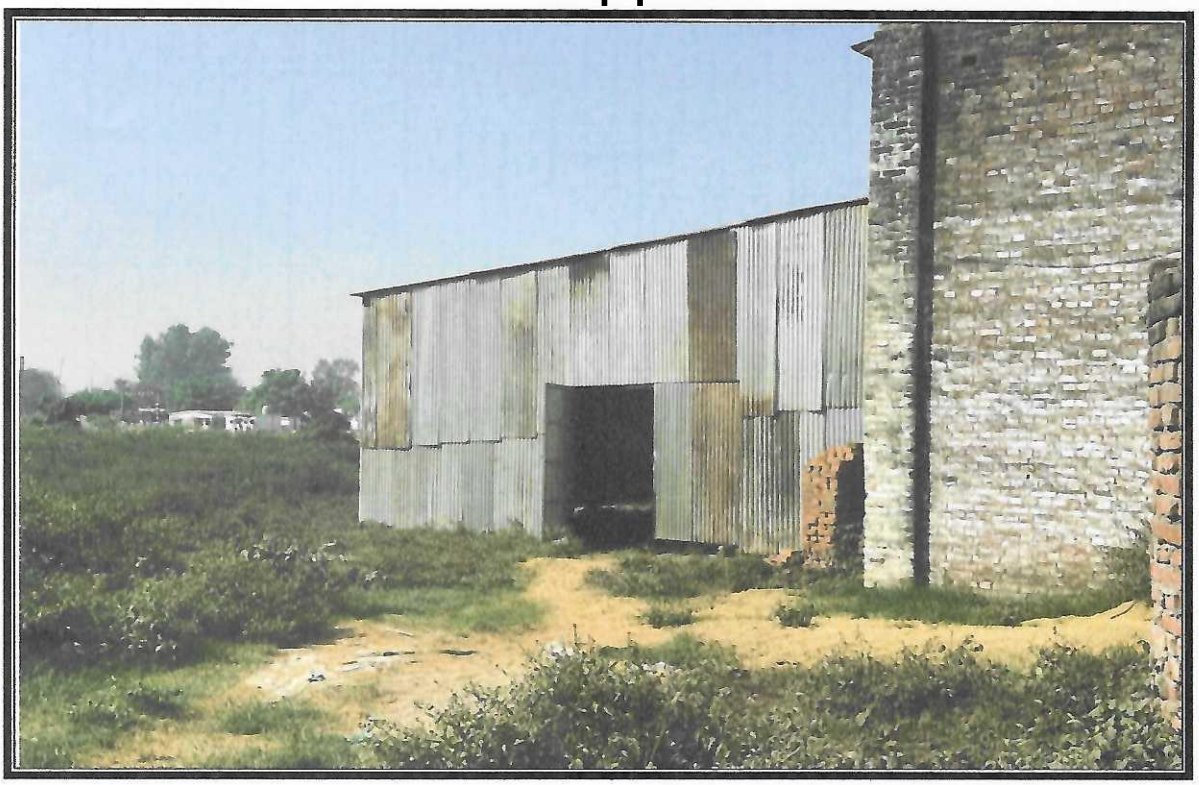
Goods and Services Tax Identification Number: 09ABBFS5746H1ZW

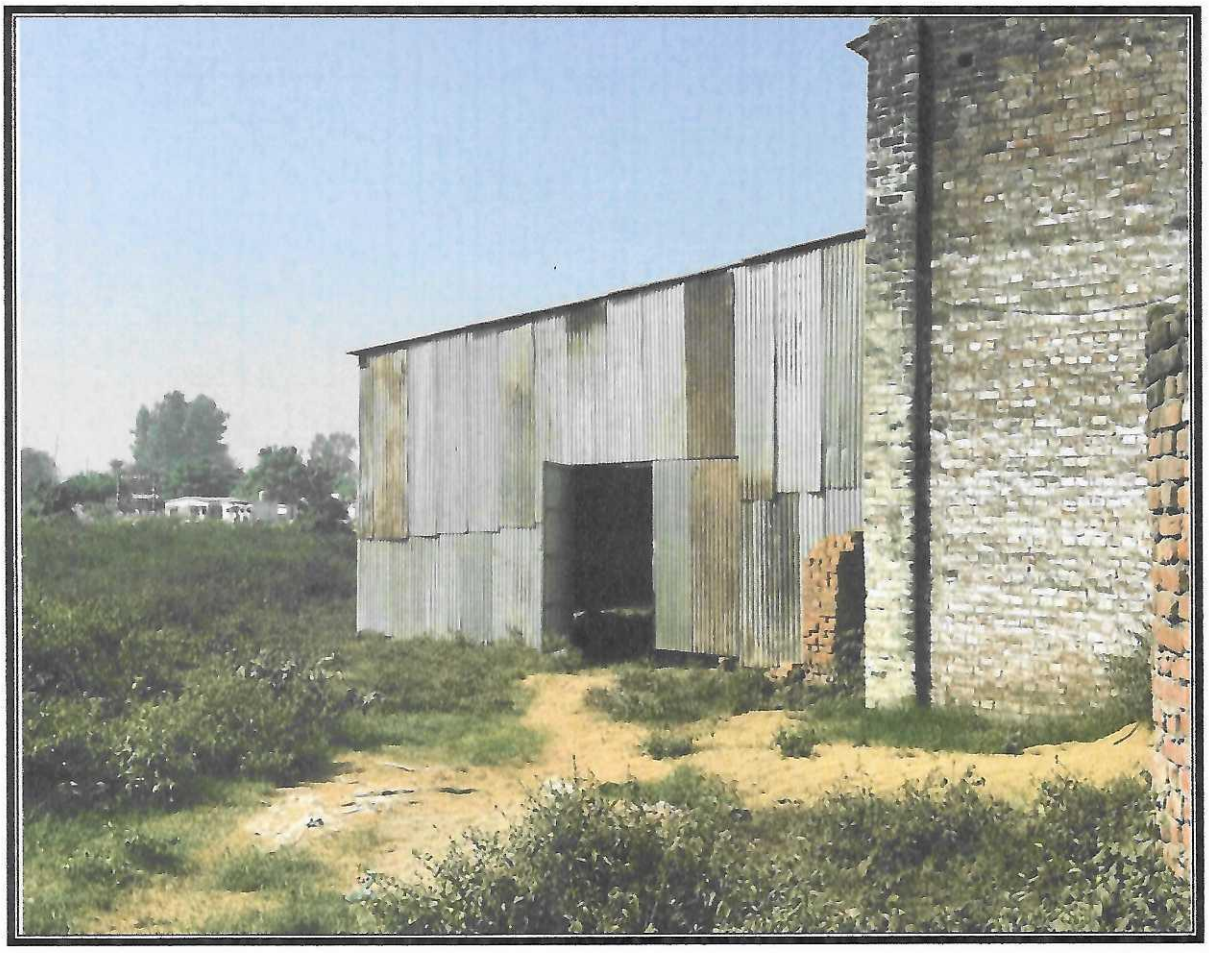
Legal Name	SUPER STAR RICE MILL
Trade Name, if any	M/S SUPER STAR RICE MILL
Additional trade names, if any	

Details of Managing / Authorized Partners

1		Name	NABI HASAN
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
2		Name	MONISH HASAN
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	ZIYAUL HASAN
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
4		Name	KAMAL HASSAN
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
5		Name	MERAJUL HASAN
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

Scanned with OKEN Scanner
Scanned with OKEN Scanner
Scanned with OKEN Scanner





मैसर्स सुपर स्टार राइस मिल, ग्राम लाला नंगला, तहसील बिलासपुर, जनपद रामपुर के निरीक्षण दिनांक 20.09.2024 के दौरान लिये गये फोटोग्राफ।

संलग्नक-03

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
91228/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2020

Dated : 21/02/2020

To ,

Shri NABI HASAN
M/s SUPER STAR RICE MILL
VILLAGE LALA NAGLA, KEMRI, TEHSIL BILASPUR DISTT RAMPUR,RAMPUR,244928
RAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SUPER STAR RICE MILL

Reference Application No. 7993041 Dated : 21/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SUPER STAR RICE MILL. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 16/02/2020 to 31/03/2024 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Ajay Kumar Sharma
Digitally signed by Ajay Kumar Sharma
Date: 2020.02.21 19:39:28 +05'30'

For and on behalf of U.P. Pollution Control Board

Regional Officer

Enclosed : As above
(condition of consent):

Copy to: Chief Environmental Officer,Circle-07,UPPCB

Ajay Kumar Sharma
Digitally signed by Ajay Kumar Sharma
Date: 2020.02.21 19:39:46 +05'30'

Regional Officer

1. This consent is valid for the production of Rice-10 MT/Day by milling of paddy only.
2. This consent is valid for the current products and capacity. In Case of any change in process, capacity enhancement, etc, the No Objection Certificate shall be obtained from the Board.
3. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
4. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so the Consent fee payable by the industry may be verified.
5. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
6. The industry shall discharge the domestic effluent 1 KLD through the soak pit/Septic tank. No Industrial discharge is allowed from the industry.
7. Noise and emission level from the DG sets shall be within the prescribed norms.
8. The industry shall ensure to operate and maintain the Air Pollution Control Systems such as dust Collection system regularly and the stack/ambient air monitoring report from NABL accredited Lab shall be submitted on quarterly basis.
9. In case of installation of any new source of air pollution, the unit shall ensure to obtain separate CTE/NOC from the Board.
10. Industry shall develop green belt as per the protocol attached with the Board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on Board's website.
11. The industry shall comply with the provisions of the Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
12. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
13. The balance consent fee shall be deposited, if any, within 15 days to this office.

Issued with the permission of competent authority .

Ajay Kumar Sharma

Digitally signed by Ajay Kumar Sharma
Date: 2020.02.21 19:40:06 +05'30'

For and on behalf of U.P. Pollution Control Board .

Regional Officer

संलग्नक-04

क्षेत्रीय कार्यालय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
1–ए/आई.एन.एस.–1, आवास विकास कालोनी, बौद्ध विहार,
दिल्ली रोड, मुरादाबाद
ई–मेल : romoradabad@uppcb.in, दूरभाष : 0591–2972012

पत्र संख्या : 762 /S-68 /रामपुर दिनांक : 25/7/2024

सेवा में,

मैसर्स सुपर स्टार राइस मिल,
ग्राम लाला नंगला, केमरी, तहसील बिलासपुर,
जनपद रामपुर।

विषय : जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के आज्ञापक प्राविधानों के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक कार्यालय के ऑनलाइन संदर्भ सं0 91228/UPPCB/Moradabad(UPPCBRO)/CTO/air/RAMPUR/2020 दिनांक 21.02.2020 के माध्यम से संचालनार्थ सहमति निर्गत की गयी थी, जिसकी वैधता अवधि दिनांक 31.03.2024 तक थी, किन्तु आप द्वारा अभी तक संचालनार्थ सहमति का नवीनीकरण नहीं कराया गया है, जोकि उपरोक्त वर्णित अधिनियमों का स्पष्ट उल्लंघन है।

अतः आपको निर्देशित किया जाता है कि संचालनार्थ सहमति का नवीनीकरण कराये जाने हेतु निवेशमित्र पोर्टल की वेबसाइट www.niveshmitra.up.nic.in के माध्यम से समस्त सूचनाओं एवं निर्धारित शुल्क सहित ऑनलाइन आवेदन प्रस्तुत करते हुए संचालनार्थ सहमति प्राप्त किये जाने के उपरान्त की इकाई का संचालन किया जाना सुनिश्चित करें, अन्यथा आपकी इकाई के विरूद्ध पर्यावरणीय अधिनियमों के आज्ञापक प्राविधानों के उल्लंघन के फलस्वरूप विधिक कार्यवाही किये जाने के साथ–साथ पर्यावरणीय क्षतिपूर्ति हेतु अर्थदण्ड अधिरोपित किया जा सकता है, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

भवदीय

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

प्राप्त किया
30/7/2024
सिराज अहमद
पार्टनर हेका
7505473019

GSTIN : 09ABBFS5746H1ZW
PAN NO: ABBFS5746H

786/92
All Subject to Rampur Jurisdiction

संलग्नक - 05
Mob:-7505893232
9412667564

M/s SUPER STAR RICE MILL

MANUFACTURE OF HIGH QUALITY RICE

Vill.Lala Nagla, Kemri Tehsil Bilaspur (Rampur) U.P.

Ref. No. .....

Date 25/10/2024

सेवा में

क्षेत्रीय अधिकारी महोदय
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मुरादाबाद

विषय जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के आज्ञापक प्राविधानों के अनुपालन के संबन्ध में।

महोदय सादर अवगत कराना है कि आप द्वारा प्रेषित पत्र सं0 1462/एस 68/ रामपुर दिनांक 25-7-2024 के द्वारा संचालनार्थ सहमति प्राप्त किये जाने हेतु आदेशित किया गया है उक्त संबंध में अवगत कराना है कि प्रार्थी द्वारा आपके विभाग के दिनांक 31-3-2024 तक राइस मिल के संचालन हेतु सहमति प्राप्त कि गयी थी उसके उपरान्त वित्तीय समस्या होने के कारण प्रार्थी द्वारा अपने राइस मिल का लाईसेंस नवीनीकरण नहीं कराया जा सका तथा आपके विभाग द्वारा जारी लाईसेंस दिनांक 31-03-2024 के उपरान्त राइस मिल का संचालन भी नहीं किया गया है भविष्य में वित्तीय स्थिति ठीक होने पर आपके विभाग से लाईसेंस लेने के उपरान्त ही राइस मिल का संचालन किया जयेगा
अतः आपसे अनुरोध है कि मेरे राइस मिल मैसर्स सुपर स्टार राइस मिल को जारी नोटिस समाप्त करने का कष्ट करें

प्रार्थी

For Super Star Rice Mill

Partner

संलग्नक-06

Application No : 28678811

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution)Act ,1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

SUPER STAR RICE MILL, VILLAGE LALA NAGLA, KEMRI, TEHSIL BILASPUR DISTT RAMPUR,RAMPUR,244921
City:
Block:Bilaspur
District:RAMPUR

Dated
17/10/2024

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

NABI HASAN for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: NABI HASAN

Address of the Applicant: MOHALLA TAKIYA KEMRI

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7.	Is the industry/factory for which application is made closed on Sunday/Holiday	Yes
8.	State working days per year and working season for the industry/factory	Jan to Jan
9.	a) Number of workers attending the factory shift wise &/ or per day :	10
	b) Number of workers residing in the premises :	10
10.	For local bodies only:- a) Present population : b) Population covered under regular sewer facilities : c) population having septic tank/Soak pit facilities : d) Population covered by conservancy latrines :	
11.	For Industries Only:-	

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
PADDY 150 TPD	PADDY 150 TPD	150	ARWA RICE 100 TPD

Fuel Details:-

Fuel	Consumption
Diesel	0.82

B. Give the list Products and By Product Details

Product Name	Quantity
ARWA RICE 100 TPD	3000

ByProduct Name	Licence Qty	Installed Qty
NA	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
ARWA RICE 100 TPD	3000

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	1.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	0.8

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for
(a)Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	0.8

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory

2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic No

(c)State if the Industrial effluent is having Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time — No

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed

(b)If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? — No

Highly polluting material : — NO

Toxic Organic Inorganic Microbilogical : — Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal

Section A

Existing

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
Diesel For DG Sets	3	Metric Tonnes/Day				

13. Atmospheric Emission from each stack

Total no. of stacks:	1
Material for construction of Stack:	MS- DG Set of 82 KVA Istalled with acoustic enclosure and stack height as per Board Norms ,
Stack Attached to:	DG Set ,
Height above ground level(in metres):	3 ,
Height above roof(in metres):	3 ,
Stack Top:	Round ,
Inner dimensions (in meters):	0.22 ,
Gas quantity-m^3/hr:	0 ,
Flue gas temperature 'C:	0 ,
Exit velocity of gas/sec:	0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
1	Diesel For DG Sets	3						

(b) Process Emission

Quantity of gas (in Nm^3/hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm3	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment : Yes

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
DG Set	Others	Existing

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
Others			Install

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-50
Year of Investment is :-2004

(b) The estimated expenditure for implementation of the scheme to control air pollution :APCS AND ACOUSTIC ENCLOSURE INSTALLED ON DG SET

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. : Domestic Discharge Disposed Through septic tank soak pit

20. Other relevent information, if any : GST 09ABBFS5746H1ZW 01/07/2017

Signature

Name and Address of the applicant on behalf of : NABI HASAN,MOHALLA TAKIYA KEMRI

Name and Address of the Firm on behalf of which application is made : NABI HASAN,MOHALLA TAKIYA KEMRI

Explanatory Notes for filing in form and the Annexure .

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. lf the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or qua|ity of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate frorn Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control)Act, 1981.

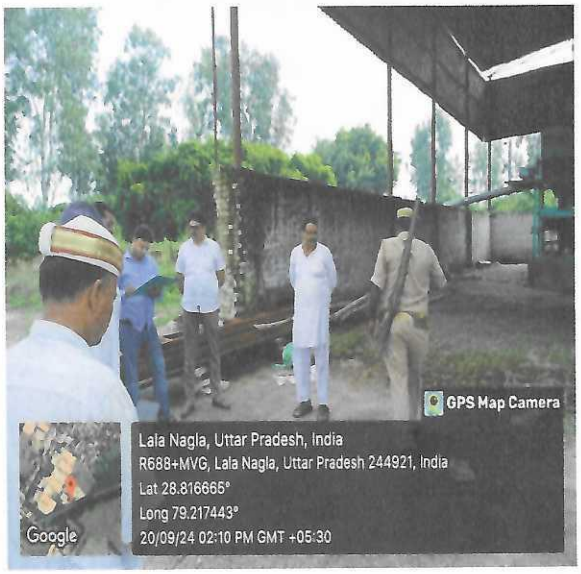
1.	(a) Full name of the applicant with address	:	NABI HASAN,MOHALLA TAKIYA KEMRI (Tel. No.) -9821852201
	(b) Is the firm registered?	:	YES
	(c) If yes, give the number & date of registration and authority with whom registered.	:	09ABBFS5746H1ZW,01/07/2017
	(d) Full Address of the registered office	:	GST REG NO
	(e) Names, designation and full address of persons like Partners, Managing Director/Manager etc.	:	NABI HASAN MOHALLA TAKIYA KEMRI RAMPUR 9821852201
	(f) Under which category does the industry fall: Large/Medium/Small Scale.	:	small
2.	Full name of the Land/Premises/Institute/Factory/Industry/Local body with address	:	SUPER STAR RICE MILL Address:VILLAGE LALA NAGLA, KEMRI, TEHSIL BILASPUR DISTT RAMPUR,RAMPUR,244921 Tel. No.:-9821852201 E-mail :azeem.hasan201@gmail.com
3.	Give revenue /City Survey No. of the land/premises for which the application is made:	:	District:RAMPUR Town/Village: City Survey no./Revenue Survey no.:133 Khata No.:00141 Area in Hectares:
4.	State month and year in which the plant was actually put into commissions or is proposed to be put into commission:	:	October,2024
5.	State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated:	:	Civil District:RAMPUR Corporation: Village Panchayat Contonment: Defence Deptt: State Govt: Prohibited areas: Others:
6.	(a) State whether plant site has been declared as prohibited area:	:	NO
	(b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area	:	-

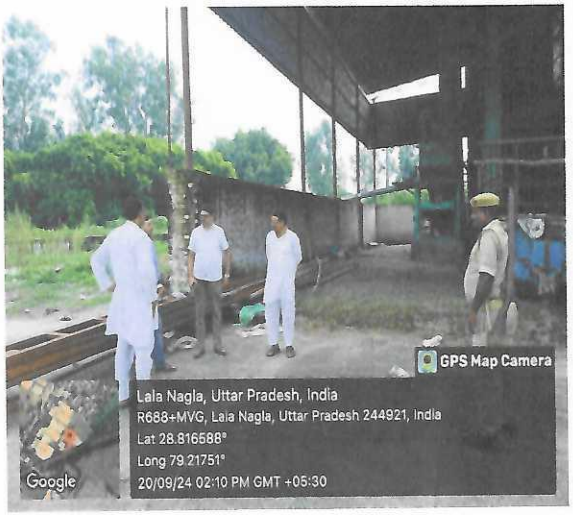
संलग्नक-07

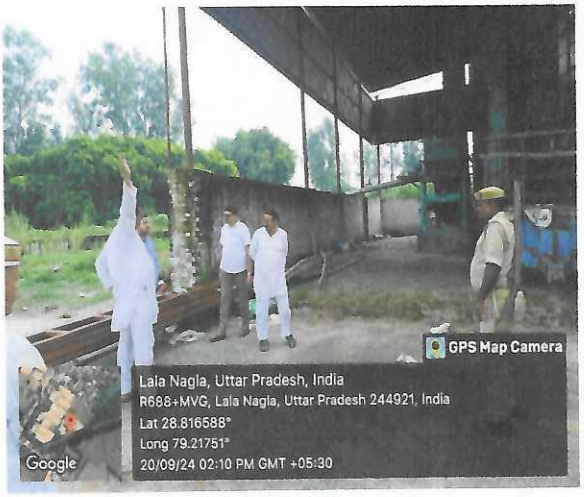
व्यान श्री उनकी उम्र लगभग ऽ10 की नहीं अलग उम्र लगभग 35 वर्ष जाति - मुस्लिम हैसो पेशा - मजदूरी नि.ग्रा. - मध्यप्रदेश तह० - बिलासपुर जगह - घटना।

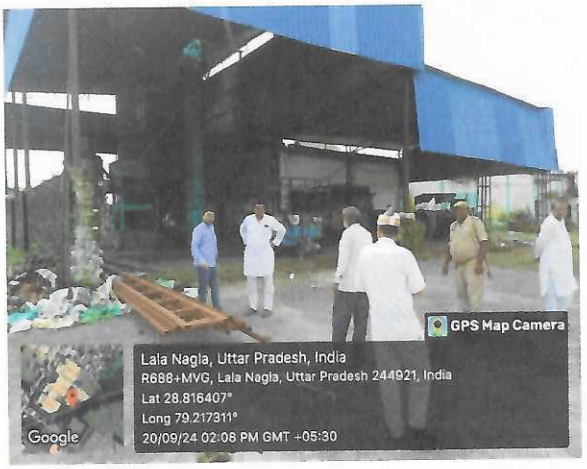
बहुत्य व्यान किया कि मुझे औद्योगिक प्रशिक्षण विभाग गेंगापुर मंत्रालय से मुझे प्रशिक्षण दिलाया था, इस 70% में तीन लोग थे, और 30% के मील मालिक थे, यह प्रशिक्षण कि इस तीन लोगों ने दो वर्षों के लिए देने पर 27,50,000/- (सत्ताईस लाख पचास हजार रुपये) में लिया था, मैंने अपने हिस्से के 6,41,875/- रु: लाख इकतालिस हजार पांच सौ पिच्चहत्तर रुपये दे दिया, मैंने जिसकी शिकायत थाना - बेलपत्ते के लोकेट में की, पुलिस ने कोई कार्यवाही नहीं की, मैंने इसके अपर उक्त घटना का मुकदमा किया था, जिसके बचेके को इन्होंने मेरे अपर झूठे मुकदमे कर दिये हैं, तभी घटना के मेरा मुकदमा चल रहा है। उसके बाद जिसका व्यवहार के पिता [illegible] व मेरा मुख्य व्यवहार रहने लगे, वहीं बैठे लोगों पर मना कर दिया, तथा यह लोग इस मील को अवैध रूप से चला रहे हैं, जिसकी शिकायत मेरे द्वारा प्रदूषण विभाग में की गई थी, जिस पर जांच कमेटी गठन हो गई है। मेरे बेटे को मारने लगाये थे, को वापस चाहिए, इसके अलावा मुझे कुछ नहीं कहना है, व्यान पढ़कर तस्दीक किया।

उप जिलाधिकारी
बिलासपुर

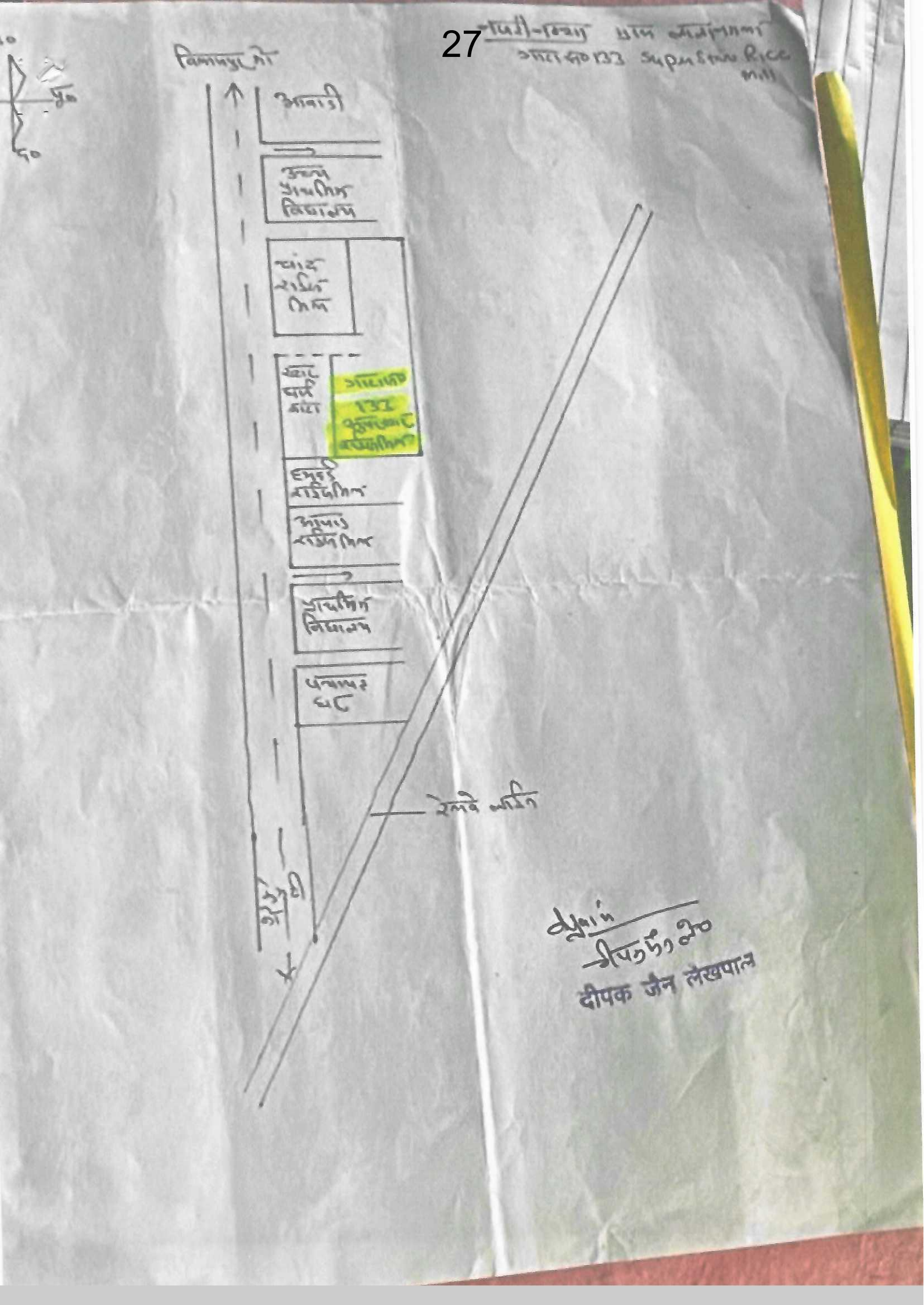








मैसर्स सुपर स्टार राइस मिल, ग्राम लाला नंगला, तहसील बिलासपुर, जनपद रामपुर के निरीक्षण दिनांक 20.09.2024 के दौरान लिये गये फोटोग्राफ।


Pamayan
आबादी
रेलवे लाईन
दीपक जैन लेखपाल

Item No. 01 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 840/2024

Ali Ahmed Applicant(s)

Versus

State of UP & Ors. Respondent(s)

Date of hearing: 03.09.2024

CORAM: **HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER**
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

ORDER

1. This Original Application under Section 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered exercising *suo-moto* jurisdiction on a letter petition dated 16.11.2023 sent by Ali Ahmed s/o of Jahur Ahmed.

2. Complainant alleges that in Village Lalangala, there is a rice mill namely Super Star Rice Mill which is near the habitation and primary school. The said rice mill is located in thickly populated residential area of Village Lalangala, Tehsil Bilarpur, District Rampur emitting dust, rice husk etc. to cause air pollution and thereby effecting health of local people adversely.

3. In our view, compliant made in this original Application, at the first instance, can be looked into by District authorities and statutory regulators and if they find any violation of environmental laws on the part

of above Proponent, may take appropriate preventive, punitive and remedial action in accordance with law.

4. In view of above, we constitute a joint Committee comprising District Magistrate, Rampur and Uttar Pradesh PCB who shall visit the site, collect relevant information and if finds any violation of environmental laws, take appropriate remedial, preventive and punitive action in accordance with law after giving due opportunity of hearing to all stakeholders, within a period of two months.

5. District Magistrate, Rampur shall be the nodal agency for coordination and compliance.

6. The Committee shall submit a compliance report within next 15 days after expiry of two months period, with the Registrar General of this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any further order is required, Register General may place the matter before Tribunal for further orders.

7. With the above direction, this application is disposed of.

8. A copy of this order be forwarded to District Magistrate, Rampur and Uttar Pradesh PCB by e-mail for compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahamd, EM

September 03, 2024
Original Application No. 840/2024
SN